

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 183 1991
T. A. No.

DATE OF DECISION 18.2.91

Antony V. V. Applicant (s)

Mr. P. S Biju Advocate for the Applicant (s)

Versus

Sub Divisional Inspector, Kottayam and another Respondent (s)

Mr. TPM Ibrahim Khan Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. MUKERJI, VICE CHAIRMAN

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT

MR. N. DHARMADAN, JUDICIAL MEMBER

The applicant is presently working as Extra Departmental Delivery Agent, Kothanellur Post Office on a provisional basis since 3.10.1989. He submitted that when the first respondent was taking steps to fill up the vacant post of EDDA, Kotahnellur Post Office on a permanent basis, the applicant apprehended that his case would not be considered for the regular selection. Hence he filed this application under section 19 of the Administrative Tribunals' Act with the following reliefs:

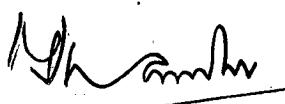
- i) Direct the first respondent to consider the applicant also for selection to the post of EDDA, Kothanellur Post Office on a regular basis along with other eligible candidates.
- ii) To stay the termination of service of the applicant pending disposal of the Original Application."

2. On 31.1.91 while admitting the application we passed an order directing to maintain status quo as regards the applicant's continuance as EDDA, Kothanellur Post Office on provisional basis, ^{we also} ~~and~~ directed the respondents to consider the case of the applicant provisionally subject to the outcome of the application, in the regular selection that may take place ~~in~~ any date subsequent to the date of admission.

3. Mr. TPM Ibrahim Khan appearing on behalf of the respondents submitted that the applicant's claim will be considered by the respondents in the regular selection to be made to the post of EDDA, Kothanellur Post Office, along with other candidates whose names were sponsored by the Employment Exchange in this behalf.

4. In the light of the interim direction already passed in this case we are satisfied that no further orders need be passed in this case. Accordingly, we dispose of the application with the direction that the respondents will consider the case of the applicant in the regular selection and his service will not be terminated till such a final selection ~~xxxxxx~~ and appointment.

5. The application is disposed of with the above direction. There will be no order as to costs.


(N. DHARMADAN) 18.2.91
JUDICIAL MEMBER


18.2.91
(S. P. MUKERJI)
VICE CHAIRMAN

KMN